

**COURT-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**  
**DFR No. 1693 of 2015**

**Dated: 5<sup>th</sup> January, 2016**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Maharashtra State Electricity Distribution Company Ltd.**

**.... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Anr.**

**.... Respondent (s)**

Counsel for the Appellant(s) : Mrs. Deepa Chawan  
Mr. Anand K. Ganesan  
Ms. Kiran Gandhi  
Ms. Ramni Taneja for MSEDCL

Counsel for the Respondent(s) : None

**ORDER**

We have seen the defects quoted in the Note of the Dy. Registrar of this Tribunal dated 09.10.2015. Learned counsel for the applicant/appellant requests for 10 days time to enable the applicant/appellant to make good the deficiency of Court fee as per defect no.1 reported in the Note.

The certified copy of the impugned order is being filed in the present DFR and exemption is sought from filing the same in another DFR No. 1694 of 2015. We grant exemption from filing the same in DFR No. 1694 of 2015. Let a copy of the said impugned order be filed in DFR No. 1694 of 2015.

Post this matter for hearing on maintainability on **21<sup>st</sup> January, 2016.**

**(T. Munikrishnaiah)**  
**Technical Member**  
rkt/vg

**(Justice Surendra Kumar)**  
**Judicial Member**